

File No.8/1/2019-Adm/APTEL/IPR
APPELLATE TRIBUNAL FOR ELECTRICITY
Ministry of Power
Core-4, 7th Floor, SCOPE Complex, Lodhi Road, New Delhi-110 003

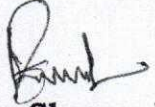
Dated the 10th January, 2022

OFFICE MEMORANDUM

Subject : **Immovable Property Return for the year ending 31st December, 2021 (as on 01.01.2022) - reg.**

In terms of Rule-18 of the CCS(Conduct) Rules, 1964, the Immovable Property Return (IPR) for the year 2021 (as on 01.01.2022) is required to be furnished by the officers latest by 31.01.2022.

2. All the Officers are requested to file their Immovable Property Return (IPR) for the year 2021 (as on 01.01.2022) latest by 31.01.2022. Format of IPR is enclosed herewith


(**Kapil Kr. Sharma**)
Admn.-Cum-Accounts Officer

Distribution :-

1. PPS/PS to Hon'ble Chairperson, Members and Registrar are requested to obtain the Performa from the respective Hon'ble Chairperson /Members so that the same could be forwarded to Ministry of Power for necessary action at their end.
2. All Officers/staff of APTEL (as per list enclosed).
3. Office Assistant/IT(Outsource) for uploading on Website of APTEL
4. Guard File.

ANNUAL IMMOVABLE PROPERTY RETURN

Statement of immovable property for the year

1. Name of Officer (in full) and service to which the officer belongs
2. Present Post held
3. Present Pay

Name of District, Sub-Division, Taluk and village in which property is situated	Name and details of property	*Present Value	If not in own name state in whose name held and his/her relationship to the Government Servant	How acquired whether by purchases, lease, mortgage inheritance, gift or otherwise, with date of acquisition and name with details of person/ persons from whom acquired	Annual income from the property	Remarks
	Housing and other buildings Lands					

Signature.....

Date.....

Inapplicable clause to be struck out.

- In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.
- Includes short-term lease also.
- The wording 'No Change or No addition opt as in previous year' may be avoided and all details filled up.

Note- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group 'A' and Group 'B') services under Rule 15(3) of the Central Civil Services (Conduct) Rules 1955 (now Rule 18(1) of the CCS (Conduct) Rules, 1964), on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person.